

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(13)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : CA/103/2017
PETITION NUMBER : CP/7/2016
NAME OF THE PETITIONER(S) : H. Ramesh
NAME OF THE RESPONDENT(S) : M/s AUM Consultancy Pvt Ltd & 4 Ors
UNDER SECTION : 210,213,241,242,243

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1. A.S. MANISHA	Counsel for R 2 & 3		Manish
2. M. Roshan Atiq for CIBT VISHNU	Respond Petitioner		M. Roshan Atiq

ORDER

Counsels for both the parties are present. As seen from the order, matter has been argued in part before the Division Bench. But due to change of the roster, the matter has been listed before the Single Bench. The Counsels for the parties do agree to make final submissions afresh. Consequently, Counsel for R2 made the submissions that the Petitioner has already filed civil suit before the Hon'ble High Court of Madras in which prayer has been made for abrogation of agreement on the basis of which investments were made in the Company. But in the present petition the same Petitioner is seeking reliefs based on the said agreement. However, Counsel for the Petitioner submitted that he is ready to submit a detailed affidavit to explain that the reliefs claimed in the Civil Suit and the Company Petition are not overlapping and in case any of the reliefs is seen overlapping, he will not press for the same. Put up on 05.01.2018 at 10.30 A.M.

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MEMBER (JUDICIAL)